

Title: Need to rescind the order for recovery of bonus from the workers of NTC Mill in Coimbatore, Sivagangai and Ramanathapuram districts in Tamil Nadu.

SHRI M. APPADURAI (TENKASI): Sir, Coimbatore Spinning and Weaving Mills, Coimbatore Murugan Mills, Cambodia Mills, Sir Ranga Vilas Ginning Spinning & Weaving Mills in Coimbatore district, Kailswarar Mills, 'B' unit of Kalayar Kovil in Sivagangai District, Pioneer Spinners of Kamuthakudi in Ramanathapuram districts are the 8 NTC mills in Tamil Nadu. About 5000 employees are working in these units. They have several grievances including non-issuance of bonus to them. Citing Bonus Act which do not allow Bonus for those who are getting more than Rs. 3500 per mensem, these spinning mills workers are denied bonus. Region-wise, industry-wise and trade-wise agreements must be applicable to both private sector and public sector workers. But, bonus that was disbursed till date from 1996-97 is sought to be recovered ignoring the agreement that it will be settled only after negotiations. In an uniform manner the already given bonus amount are recovered to the tune of Rs. 15000/- to 35000/- from gratuity amount and compensation amount given to workers either when they retire or resign from such mills. I urge upon the Union Government to render justice to these hapless workers from NTC mills in Tamil Nadu and stop recovery from retirement benefits like gratuity and compensation on relinquishing service.